

रविशंकर प्रसाद
RAVI SHANKAR PRASAD



मंत्री
विधि एवं न्याय, संचार
एवं
इलेक्ट्रॉनिक्स और सूचना प्रौद्योगिकी
भारत सरकार
MINISTER OF
LAW & JUSTICE, COMMUNICATIONS
and
ELECTRONICS & INFORMATION TECHNOLOGY
GOVERNMENT OF INDIA

D.O. No. K15017/08/2020-US-I/II (E)

10 OCT 2020

Dear Wilson Ji,

Please refer to the matter of Urgent Public Importance (Special Mention) raised by you in the Rajya Sabha on 19.09.2020 regarding demand for ensuring social justice and diversity in appointment of Judges in Supreme Court.

2. As you will appreciate, the Judges of the Supreme Court are appointed under Article 124 of Constitution, which do not provide for any reservation based on caste or class of person including women. At present, against the sanctioned strength of 34 judges, 30 judges including two women judges, three judges from minority communities and one judge from Scheduled Caste community are in position in the Supreme Court. Since judges in the Supreme Court are appointed predominantly from amongst the Chief Justices / Judges of the High Courts, Government has been requesting that due consideration be given to suitable candidates belonging to the Scheduled Castes, Scheduled Tribes, other Backward Classes, Minorities and Women while making appointments to the High Courts.

With regards,

Yours sincerely,

(Ravi Shankar Prasad)

Shri P. Wilson
Member of Parliament
177 South Avenue,
New Delhi-110011.